3

NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

: IA/116/2017

PETITION NUMBER

: CP/29/2016

NAME OF THE PETITIONER(S)

: ALEXANDER CORREYA

NAME OF THE RESPONDENT(S)

: THE BHAGYODAYAM CO. & 7 ORS

UNDER SECTION

: 241/242

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

N. J. Mallins

Advocate for

R, 6 R6

-co N. Rajest

SHARATH CHANDAR

R7 to Rq

Plaintiff

1. Bathalhan

ORDER

Counsel for the Applicant/Petitioner present. Counsel for the proposed R10 present. Counsel for the proposed Respondent submitted that he has no objection in case the proposed Respondent is arrayed as Respondent in the main C.P. Therefore, CA/188 is allowed and the proposed Respondent is arrayed as Respondent in the main C.P.

In CA/189, leave has been sought to file the Application for proposed amendments to be made in the Petition. The leave is granted. The proposed amendments are allowed. The Petitioner is directed to carry out the amendments in the main CP by making changes in the cause title.

Counsel for Applicant/Petitioner in CA/199 present. Counsel for R1 to R6/Respondent in CA present. Counsel for Respondent is directed to file counter within one week giving a copy to the other side, then the Applicant shall file rejoinder, if any, before the next date of hearing. C.A. is posted for arguments. Put up on 26.10.2017 at 10.30 A.M.

-Sd-

MEMBER (TECHNICAL) ghk

MEMBER (JUDICIAL)